GOVERNMENT OF INDIA ROAD TRANSPORT AND HIGHWAYS LOK SABHA

UNSTARRED QUESTION NO:1083
ANSWERED ON:28.11.2011
INTER-STATE CONNECTIVITY AND ECONOMIC IMPORTANCE SCHEMES
Singh Baba Shri K.C.;Yadav Shri M. Anjan Kumar

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the Union Government provides funds to the States and the Union Territories including Uttarakhand for development of roads and bridges under the scheme Inter-State Connectivity and Economic Importance (ISC&EI);
- (b) if so, the details thereof along with the criteria for sanctioning funds under the said scheme;
- (c) the details of the proposals submitted by the various State Governments in this regard, State-wise/Union Territory-wise including Andhra Pradesh, Uttarakhand and Uttar Pradesh (U.P.) during each of the last three years and the current year alongwith their present status;
- (d) the details of funds provided by the Union Government, State-wise/ UT-wise including Uttarakhand and U.P. during the same period; and
- (e) the details of the pending projects, if any, alongwith the reasons therefor and the time by which these pending proposals are likely to be cleared?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA)

- (a) Yes, Madam
- (b) The procedure for approval of schemes of development of State Highways including Roads of Inter-State Connectivity and Economic Importance (ISC & EI) have been laid in the Central Road Fund (State Roads) Rules 2007 which came in to effect on 10.7.2007
- (c) Number of proposals received and approved under ISC & El Scheme including Andhra Pradesh, Uttarakhand and Uttar Pradesh for the last three years are given in Annexure-I and Annexure-II.
- (d) Funds allocated and released for the last three years and current year under ISC & El including Uttarakhand and Uttar Pradesh are given in Annexure-III.
- (e) The proposals furnished by the respective State Governments under ISC & El are approved in accordance with Central Road Fund (State Roads) Rules, 2007 subject to overall availability of funds and inter-se priority of works.